

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.105
Appeal No. 122/252/ND/2024

IN THE MATTER OF:

Income tax officer	...	Appellant
Versus		
Registrar of companies (Rajasavi estates and developers pvt. Ltd.)	...	Respondent

Under Section 252(1)

Order delivered on 02.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	:	Adv Puneet Rai,SSC, Adv AShvini Kr, Adv Rishabh Nangia, Adv Nikhil Jain
For the Respondent	:	
For the RoC	:	Adv. Aakash Sharma

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Appellant is present through VC. Learned Counsel for the RoC is present physically has no objection in allowing this appeal. Issue notice to R-2 to R-4 returnable by **06.08.2024**. Let steps be taken within 3 days and file proof of service. R-2 to R-4 are directed to file the reply within 2 weeks from the date of receipt of the application. List the matter on **06.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)